
(2022) 11 TDSAT CK 0026

Telecom Disputes Settlement And Appellate Tribunal

Case No: Broadcasting Petition No. 158 Of 2015

Star India Pvt Ltd
Canara

APPELLANT

Vs

Star Communications
Pvt. Ltd. & Anr

RESPONDENT

Date of Decision: Nov. 10, 2022

Hon'ble Judges: Ram Krishna Gautam, Member

Bench: Single Bench

Advocate: Gitesh Chopra, Tushar Singh, Aditi Mishra

Judgement

Learned counsel for respondent mentioned that client had given discharge. Some new counsel is to be engaged by the respondent. Discharge

application shall be filed by this present counsel.

Vide previous order, this old year petition of 2015 was scheduled for final hearing on today and respondent is not there.

A counsel appearing mentioned that there is discharge of the counsel.~, Under above pretext, let a notice through police mode be issued to the

respondent(s) for being present before this Tribunal for placing its version, fixing date for further direction, by office.

Hence, let steps be taken, by way of affidavit, detailing police station etc. for making the service through concerned police station to respondent(s).~,

It be filed by the petitioner within two weeks.

List the matter ~¢â,~œfor directions~¢â,~â,,¢ on 10.1.2023.